



**REPORT AS TO JHALSA PROGRAMME:
“HIGH COURT OF JHARKHAND & JHALSA INITIATIVES”
FOR THE PEOPLE DURING THE PANDEMIC PERIOD**

Along with

- **Country's 1st Insurance Lok Adalat in Virtual Mode**
- **Launch of Web Portal of HCLSC**
- **Launch of Jharkhand Vidhik Sewa Mobile App**
- **E- Release of Four Legal Awareness Pamphlets on various rights of Road Accident Victims**

Jharkhand State Legal Services Authority (JHALSA) under the aegis of National Legal Services Authority (NALSA) has organized the programme: **“High Court of Jharkhand & JHALSA Initiatives” & “Country’s 1st Insurance Lok Adalat (Virtual)”** on Saturday, 26.09.2020.

It is a proud moment for the Jharkhand State Legal Services Authority that under the guidance of their Lordships Hon'ble The Chief Justice Dr. Ravi Ranjan, High Court of Jharkhand-cum-Patron in Chief, JHALSA and Hon'ble Mr. Justice H.C Mishra, Executive Chairman, JHALSA, the Country’s 1st Insurance Lok Adalat (via virtual mode) has been organized by High Court of Jharkhand and Jharkhand State Legal Services Authority on 26-9-2020.

The programme has been online inaugurated by His Lordship **Hon’ble Mr. Justice Aniruddha Bose, Judge, Supreme Court of India** in benign presence of **Hon’ble Mr. Justice Dr. Ravi Ranjan**, Chief Justice, High Court of Jharkhand-cum-Patron-in-Chief, JHALSA, **Hon’ble Mr. Justice H.C.Mishra**, Judge, High Court of Jharkhand & Executive Chairman, JHALSA, **Hon’ble Mr. Justice Aparesh Kumar Singh**, Judge, High Court of Jharkhand & Chairman, Jharkhand High Court Legal Services Committee,

Hon'ble Smt. Justice Anubha Rawat Choudhary, Judge, High Court of Jharkhand and Hon'ble Judges of Hon'ble High Court of Jharkhand.

During the inaugural programme, the **Jharkhand Vidhik Sewa Mobile App** and **Vidhik Sewa Web Portal of High Court Legal Services Committee** were launched. The **Four pamphlets** prepared by JHALSA on following topics regarding duties of different duty holders in respect of the road accident victims were also e-released to further access to justice initiatives:

- 1) **Know the Provisions regarding Good Samaritan / Passersby who helped the Road Accident Victims.**
- 2) **Know the Duties of Doctors / Hospitals in Road Accident Matters.**
- 3) **Know the Duties of the Police Officers in Road Accident Matters.**
- 4) **Know the Duties of Insurance Companies.**

The **Vidhik Sewa Mobile App** is designed in a manner so that beneficiaries can avail the legal services entitled to them without physically approaching Legal Services Institutions. They can do so by filling in their details and grievances in the App itself. Panel lawyers, jail clinics etc. have been added on the app, and a committee formed by JHALSA will be continuously monitoring the app. This app, along with the web portal of the High Court Legal Services Committee is with the overarching objective of taking justice to the doorsteps of people. The Vidhik Sewa Mobile App and Web Portal will make legal services more inclusive, and help those residing in remote and far-flung areas, as well as the poor as it saves their cost of travelling.

The message of **Hon'ble Mr. Justice N.V. Ramana**, Judge, Supreme Court of India and Executive Chairman, NALSA was conveyed during the inaugural programme.

The message conveyed, *“At the outset, I would like to congratulate the Jharkhand State Legal Services Authority and the Jharkhand High Court Legal Services Committee for organising an e- Lok Adalat for insurance matters during these*

unprecedented times. E-Lok Adalats have started gaining momentum, and I hope that with the passage of time, it may effectively supplement the conventional Lok Adalat. The benefits of leveraging technology should trickle down to the grass roots and the availability of a forum for people living in rural, tribal and remote areas will finally be a reality. The technology driven e-Lok Adalat will serve as a vehicle of justice and promote an inclusive legal system.”

It was further conveyed, *“During the pandemic, Legal Services Institutions in Jharkhand have responded fittingly to the legal needs of people and their efforts have made justice more affordable and accessible. The initiatives of “Vidhik Sewa Mobile App” and “Vidhik Sewa Web Portal” of High Court Legal Services Committee are praiseworthy. I hope that this will enhance the accessibility of people to the legal services institutions and will enable them to file legal aid applications from smartphones and computers.”*

In the **Insurance Lok Adalat (Virtual)** many of the cases related to motor vehicle accidents, and therefore the instant compensation disbursed provided much needed relief to the families who lost their bread earners in road accidents.

Hon’ble Mr. Justice Aniruddha Bose, Judge, Supreme Court of India spoke about how JHALSA has stood up and taken up the challenge posed by COVID 19 by creating a new mode of dispensing justice. He also highlighted the issue of ‘litigation aversion’ among common people and encouraged Legal Services Authorities to make it more friendly by popularizing the idea of legal clinics. His Lordship said, *“We need to reach out to the victims and sufferers to ensure them that we are there for them.”*

Hon’ble Mr. Justice Dr. Ravi Ranjan, Chief Justice, High Court of Jharkhand-Cum-Patron-in-Chief, JHALSA, in His Lordship’s address congratulated the stakeholders for their contribution in developing the app and pamphlets on legal awareness for victims of road accidents.

Hon'ble Mr. Justice H.C. Mishra, Judge High Court of Jharkhand & Executive Chairman JHALSA said, “*JHALSA is not only giving a helping hand to the needy to fight against this unseen COVID-19 but is also maintaining its tradition of working as a friend to the people in need. It has always extended its helping hand whenever required.*”

The event featured moving testimonies by the claimants who received compensation on account of losing their families in road accidents. All the beneficiaries were appreciative of the Legal Services Authorities. The programme was a grand success.

The details of the cases disposed off in Country's 1st Insurance Lok Adalat

(Virtual) held on 26.09.2020 is as under:

Total Pending Cases Disposed	1,019	Total Amount Settled in Pending Cases	65,89,28,111
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Total No of Pre-Litigation Cases Disposed	9,700
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Total No of Cases (Pre-Litigation & Pending Matters) Disposed off	10,719
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Encl: Photographs, Newspaper Clippings, Released Pamphlets and Vidhik Sewa Portal & Mobile App of Jharkhand HCLSC is being attached in separate folders for kind perusal.

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